

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 67/MP/2021 along with IA Nos. 17/2021 and 30/2024**

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.

Petitioner : Srng Vayu Vidyut Private Limited (SVVPL) and Anr.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **29.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, SVVPL  
Shri Deep Rao Palepu, Advocate, SVVPL  
Shri Geet Ahuja, Advocate, SVVPL  
Shri Arjun Agarwal, Advocate, SVVPL  
Shri Parth Parikh, Advocate, SVVPL  
Shri Arijeet Shukla, Advocate, SVVPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Arsiya, Advocate, CTUIL  
Shri Shaswat Dubey, Advocate, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Hari Babu, CTUIL  
Shri Subhash Chandran, Advocate, KSEBL  
Ms. Krishna L R, Advocate, KSEBL

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **25.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**